

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE TWENTY EIGHTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 29828 OF 2023

Between:

Dr. William Carey, S/o Benzaman, Aged 38 years, Occ. Doctor, R/o H.No.8-1-34/A, Suryapet road, Jangoan, Warangal, Telangana - 506167.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary Medical, Health and Family Welfare Dept, Secretariat Buildings, Hyderabad
2. The Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana, Rep by its Registrar
3. The Convener, Kaloji Narayan Rao University of Health Sciences, Warangal, Telangana,

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to "It is therefore prayed that this Hon'ble Court may be pleased to issue an appropriate Writ or Order or Direction, more particularly one in the nature of Mandamus, declaring that official respondents failed to adhere to reservation policy as enunciated in GOMs NO 155 and further to accommodate at least two or appropriate number of additional candidates from BC-C category in MD Radio diagnoses/MD pulmonary medicine or in any other specialty as appropriate, by taking necessary steps for the same, and further implement Service Quota, Horizontal Reservation for BC-C Category and consider the candidature of the Petitioner"

policy as enunciated in G.O.Ms.No.155 and further to accommodate at least two or appropriate number of additional candidates from BC-C category in MD Radio diagnoses/MD Pulmonary Medicine or in any other specialty as appropriate, by taking necessary steps for the same, and further implement Service Quota, Horizontal Reservation for BC-C Category and consider the candidature of the petitioner and/or pass such other order or orders as this Court may deem fit and proper in the circumstances of the case.” (prayer is amended as per Court Order dated 16.12.2023 *vide* IA.No.2 of 2023 in W.P.No.29828 of 2023)

3. The petitioner is seeking relief of admission to MD Radio diagnosis/MD Pulmonary Medicine course for the academic year 2023-24.

4. The academic year 2023-24 is over. No interim relief was granted to the petitioner. Therefore, at this

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point of time, it is not possible to grant any relief to the petitioner.

5. The Writ Petition is dismissed. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

//TRUE COPY//

SD/-MOHD. ISMAIL
ASSISTANT REGISTRAR
SECTION OFFICER

To,

1. One CC to SRI. G. SAMPADA, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
3. One CC to SRI. A. PRABHAKAR RAO, SC [OPUC]
4. Two CD Copies

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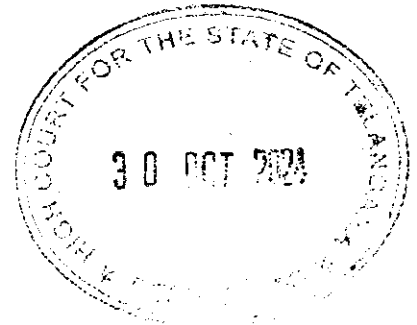
BM
BS

HIGH COURT

DATED:28/10/2024

ORDER

WP.No.29828 of 2023



DISMISSING THE WRIT PETITION WITHOUT COSTS

7 Copies

S.M.
30/10/24